CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No.M.A. 459 of 2000 (O.A. 271 of 1997)

Present: Hen'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

UNION OF INDIA & ORS.

Vs.

LAKSHMI KANTA MAITY

For the applicants: Mr. M.S. Banerjee, counsel

For the opposite party: Mr. B. Dhara, counsel

Heard on : 7.9.2000

Order on: 7.9.2000

ORDER

D. Purkayastha, J.M.

We have heard the ld. counsel for both sides. Ld.

counsel Mr. M.S. Banerjee appearing on behalf of the applicants

in the M.A. submits that if the order dated 27.6.2000 passed

in O.A. 271 of 1997 is implemented, the question of reversion

original

will arise since the applicant is holding the post of Training

Officer (Mill-wright). But ld. counsel, Mr. B. Dhara appearing

for the original applicant, submits that he has no objection

to give the effect of the judgment of this Tribunal in toto.

2. In view of the above, we find no impediment to allow the aforesaid judgment dated 27.6.2000 passed in 0.A.271 of 1997 to be implemented. Accordingly, the M.A. is disposed of.

Swamp

MEMBER (A)

MEMBER (J)